persons with disabilities irrespective of their place of residence. The major schemes of the Ministry such as Assistance to Disabled Persons for Purchase/Fitting of Aids/Appliances (ADIP Scheme) and Deen Dayal Upadhyay Rehabilitation Schemes are implemented through NGOs which have also presence in rural areas. Moreover, the National Institutes of the Ministry have been providing various services which also take care of the needs of persons with disabilities of rural areas.

Right of transgender persons

583. SHRI AVINASH PANDE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government has formulated, or is in the process of formulating a national policy relating to the rights of transgender persons, if not, the reasons therefor; and

(b) if so, whether the recommendations of the Expert Committee submitted on 27 January, 2014 have been accepted?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) The Government has taken a decision to formulate a National Policy on Transgender Persons.

(b) The Government has, in principle, accepted the recommendations of the Expert Committee.

Atrocities against scheduled castes

584. DR. BHALCHANDRA MUNGEKAR: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of atrocities committed against the Scheduled Castes during the last three years *i.e.* 2011-12, 2012-13 and 2013-14;

(b) the State-wise and type-wise number of atrocities;

(c) the number of these atrocities that were tried under the SC/ST (Prevention of Atrocities) Act, 1989; and

(d) the conviction rate thereof, Statewise?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) and (b) As per the Government

of India (Allocation of Business Rules, 1961, the subject matter of criminal offences against members of Scheduled Castes (SCs) and Scheduled Tribes (STs) including those under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) (PoA) Act, 1989, is allocated to the Ministry of Home Affairs (MHA). The National Crime Records Bureau (NCRB), MHA, provides the data, according to which the State/Union Territory wise number of cases registered under the PoA Act in conjunction with the IPC against members of SCs, during the calendar years 2011, 2012 and 2013 in the country is given in the Statement-I (*See* below).

(c) and (d) State/UT-wise number of cases charge sheeted in courts and the conviction rate of cases of offences against members of SCs under the PoA Act, 1989 in conjunction with the IPC, during the calendar year 2011, 2012 and 2013 is given in the Statement-II.

Statement-I

Atrocities against Scheduled Castes, State/Union Territory-wise number of cases of offences against members of Scheduled Castes (SCs), registered under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities((PoA) Act, 1989 in conjunction with IPC during the calendar years 2011, 2012 and 2013.

Sl. States/UT No.	Number of cases of offences against members of SCs under the PoA Act in conjunction with the IPC during calendar years:			
	2011	2012	2013	
1 2	3	4	5	
1. Andhra Pradesh	4006	3048	3264	
2. Arunachal Pradesh	0	0	0	
3. Assam	0	4	8	
4. Bihar	3623	4821	6721	
5. Chhattisgarh	253	262	242	
6. Goa	4	9	11	
7. Gujarat	1061	1026	1190	
8. Haryana	408	252	493	
9. Himachal Pradesh	91	126	144	
10. Jharkhand	636	696	978	

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1 2	3	4	5		
11. Karnataka	2473	2594	2555		
12. Kerala	760	810	756		
13. Madhya Pradesh	3245	2875	2945		
14. Maharashtra	1133	1086	1657		
15. Manipur	0	0	1		
16. Meghalaya	0	0	0		
17. Mizoram	0	0	0		
18. Nagaland	0	0	18		
19. Odisha	1455	2265	2592		
20. Punjab	90	71	126		
21. Rajasthan	5177	5559	6475		
22. Sikkim	9	5	6		
23. Tamil Nadu	1379	1638	1844		
24. Tripura	22	76	48		
25. Uttar Pradesh	7702	6201	7078		
26. Uttarakhand	32	33	34		
27. West Bengal	59	85	115		
28. Andaman and Nicobar Islands	0	0	0		
29. Chandigarh	2	2	4		
30. Dadra and Nagar Haveli	1	0	0		
31. Daman and Diu	0	0	1		
32. Delhi	28	44	52		
33. Lakshadweep	0	0	0		
34. Puducherry	3	4	6		
Total	33,652	33,592	39,346		

Source: NCRB, MHA.

Note: (i) The PoA Act does not extend to State of Jammu & Kashmir.

(ii) The NCRB, MHA does not maintain and provide data in regard type of offences of atrocities covered under the PoA Act.

(iii) Calendar year 2014 is in continuation and data for the year becomes available during next calendar year. Written Answers to

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Statement-II

'Atrocities against Scheduled Castes', State/UT-wise number of cases charge sheeted in courts and conviction rate of the cases of offences against members of Scheduled Castes, under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) (PoA) Act, 1989 in conjunction with the IPC, during the calender years 2011, 2012 and 2013

Sl. States/ UTs	Numbers of cases charge			Percentage of conviction			
No.	sh	sheeted in courts			rate during the calendar year:		
	2011	2012	2013	2011	2012	2013	
1 2	3	4	5	6	7	8	
1. Andhra Pradesh	1973	1487	1650	11.7	9.1	7.6	
2. Arunachal Pradesh	0	0	0	0.0	0.0	0.0	
3. Assam	8	16	2	4.2	5.4	0.0	
4. Bihar	3857	4211	4608	10.6	12.4	13.1	
5. Chhattisgarh	219	216	297	27.6	31.0	36.8	
6. Goa	1	5	15	0.0	0.0	0.0	
7. Gujarat	977	996	1108	2.1	7.6	2.5	
8. Haryana	275	214	353	13.0	7.9	14.6	
9. Himachal Pradesh	62	92	105	6.3	9.4	17.0	
10. Jharkhand	304	273	438	27.4	22.0	29.8	
11. Karnataka	1958	1954	2150	7.0	4.8	3.5	
12. Kerala	346	374	387	8.7	5.6	10.8	
13. Madhya Pradesh	3147	2833	2760	31.5	35.3	31.9	
14. Maharashtra	922	927	1290	5.8	5.6	6.5	
15. Manipur	0	0	0	0.0	0.0	0.0	
16. Meghalaya	0	0	0	0.0	0.0	0.0	
17. Mizoram	0	0	0	0.0	0.0	0.0	
18. Nagaland	0	0	0	0.0	0.0	0.0	
19. Odisha	1396	1452	1741	8.8	6.3	4.6	
20. Punjab	50	43	66	20.9	14.0	17.6	
21. Rajasthan	2230	2173	2434	45.5	41.0	46.5	

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[RAJYA SABHA]

Unstarred Questions

1 2	3	4	5	6	7	8
						-
22. Sikkim	7	8	6	87.5	66.7	86.7
23. Tamil Nadu	884	1174	1264	36.8	17.8	12.6
24. Tripura	14	76	48	20.0	20.7	0.0
25. Uttar Pradesh	5818	4674	5336	59.0	51.4	54.0
26. Uttarakhand	21	14	22	61.9	54.5	46.8
27. West Bengal	37	105	88	0.0	6.2	0.0
28. Andaman and Nicobar Islands	0	0	0	0.0	0.0	0.0
29. Chandigarh	0	4	2	0.0	0.0	0.0
30. Dadra and Nagar Haveli	0	1	0	0.0	0.0	0.0
31. Daman and Diu	0	0	0	0.0	0.0	0.0
32. Delhi	12	23	55	21.4	35.7	0.0
33. Lakshadweep	0	0	0	0.0	0.0	0.0
34. Puducherry	3	4	1	50.0	50.0	0.0
Total	24521	23349	26226	32.0	24.1	23.9

Source: NCRB, MHA.

Note: (i) The PoA Act does not extend to State of Jammu and Kashmir.

(ii) Calendar year 2014 is in continuation and data for the year becomes available during next calendar year.

Self employment training programme for differently abled persons

585. SHRIMATI VIJILA SATHYANANTH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether a Vocational Training Institution would be started under the chairmanship of the District Collectors, along with elected MPs of every State to provide Self Employment Training Programmes in various skills for stable income generation to the adult blind/deaf/PH people through the Nodel Executing Authority the District Differently Abled Rehabilitation Officer; and

(b) if so, the measures taken to give self employment to adult Blind/Deaf/PH persons of the country?